116

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P No.402/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

N	ame of the Company	Harsh Vardhan Kajaria & -Vs- Metro Infrastructure Deve		-
	Under Section	397/398		
		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
C	ANJAN KR. RI	oy, Fcs	RESPONDENTS IN CP402 APPLICANTS IN IA 43 APPLICANTS IN TA 8° RESPONDENTS IN IA 3	7
	· MY D. N. C	harna) Alvo	letter no	4.
				7/2
1. M	Nirmalya Dasa 4r. Showak L	gupla, Adv }	042/18.	OAL/18
3. 1	1s. Anjaa Chat	tenjee, Adv.	for the polition	Ch.

ORDER

Ld. Counsel for the petitioners and the Ld. Pr. CS for the respondents is present.

Ld. Pr. CS submits that reply to I.A. No. 30/KB/2017 has been tendered for service but not accepted and serving the copy of the reply today. It is recorded.

Petitioner in I.A. No. 30/KB/2017 sought leave of the Court to file rejoinder. Prayer is allowed. Rejoinder, if any, may be filed within 15 days from today with a copy in advance to the opposite parties.

Respondents in I.A. No. 87/KB/2018 sought leave to file the reply. Prayer is allowed. Reply to I.A. 87/KB/2018 may be filed within 15 days with a copy in advance to the opposite side. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite side.

Interim order, if any, is extended till next date of hearing.

Ld. Counsel for the petitioners in main C.P has brought to my notice that another set of Advocates are appearing for petitioner no. 4. Therefore, both the Counsels, claiming to be appearing on behalf of petitioner no. 4, are directed to submit the Board Resolution along with the Vakalatnama so as to ascertain who is authorised for appearing before this Tribunal on behalf of the 4th petitioner.

List it on 16/03/2018 for hearing of C.P. along with all pending I.As.

(Jinan K.R.) Member (J)

Sd